NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.495 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd. ...Appellant

Versus

Mohammadiya Education Society ...Respondent

With

Company Appeal (AT) (Ins) No.496 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd. ...Appellant

Versus

Mohammad Vaziruddin Educational Society ...Respondent

Present:

For Appellant: **Shri Abhijeet Sinha, Shri K. Malhotra, Shri Saikat Sarkar, Shri Kamesh Vedula, Shri Aditya Shukla and Shri Rohan Mazumdar, Advocates**

For Respondent: **Ms. Shivya Pachaury and Shri Pawan Shree Agarwal, Advocates**

O R D E R

11.09.2019 Counsel for the Appellant prays and allowed to file Rejoinder Affidavit within a week.

Post the case 'for admission (after Notice)' on 15th October, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

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